

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 520 of 2001
MA 396 of 1999
(OA 432 of 1996)

Date of order : 21.9.2001

Present : Hon'ble Mr. Justice G.L.Gupta, Vice-Chairman
Hon'ble Mr.B.P.Singh, Administrative Member

ARCHANA DASTUPTA

VS

UNION OF INDIA & ORS.

For the applicant : Mr.K.N.Roy, counsel

For the respondents: Mr.M.K.Bandyopadhyay, counsel

O R D E R

MA 520 of 2001

This MA is for restoration of the MA 396/99 which was dismissed for default on 27.6.2001.

2. Having considered the contents of the application and the affidavit filed by the 1d. counsel, the application is allowed. The MA 396/99 is directed to be restored to its original file and number.

3. MA 520/2001 therefore stands disposed of.

MA 396 of 99

This MA is for restoration of the OA 430/96 which was dismissed for default on 13.7.99.

2. It is noticed that the OA was to be listed on 5.7.99. However, it was not listed on that date and instead it was listed on 13.7.99. The 1d. counsel for the applicant was not present on that date. It is obvious that the 1d. counsel for the applicant could not appear when the matter was taken up on 5.7.99.

3. Having considered the submission made by the 1d. counsel for the applicant, MA is allowed. OA is directed to be restored to its original file and number. OA is released from our list. Liberty is given to the parties to mention before the Court No.II for enlistment.

J.W.S.
MEMBER (A)

E.M.G.S.
VICE-CHAIRMAN